CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

OA No. 4 of 1996

Thursday, this the 14th day of March, 1996

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN HON'BLE MR S.P. BISWAS, ADMINISTRATIVE MEMBER

G. Sathyan,
Sub Postmaster, Kadakkavoor,
Residing at SPM's (Sub Postmaster's) Quarters,
Kadakkavoor,
Thiruvananthapuram District

Applicant

By Advocate Mr. G Sasidharan Chempazhanthiyil

Versus

- 1. Sri V Balakrishnan Nair, Sub Divisional Inspector, Attingal Postal Sub Division, Attingal.
- Miss Prathibha Nath,
 Sr. Superintendent of Post Offices,
 North Division, Thiruvananthapuram.
- 3. Director of Postal Services, Head Quarters, Office of the CPMG (Chief Post Master General), Kerala Circle, Thiruvananthapuram.
- 4. Chief Post Master General, Kerala Circle, Thiruvananthapuram.
- 5. Sri M Sivaprasad,
 Sub Postmaster, Anjengo
 under order of transfer
 to Kadakkavoor.

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Respondents

By Advocate Mr. TPM Ibrahim Khan, SCGSC (R1-4)

The application having been heard on 14th March, 1996, the Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicant seeks to quash A1, an order of transfer. According to him, A1 was issued malafide and solely with a view to harrass applicant. He would submit that while he was sick and on leave a team of officers barged into his residential quarters with a view to harrass him and humiliate the members

of his family. We issued notice on the application.

2. Learned Counsel for respondents submits that the case put forward by applicant is no more than a figment of

pos forward by applicant is no more than a rightent or

imagination and there is no sub strata of truth in the whole

case.

3. The turn of events make it unnecessary to go into the

merits of the matter. Applicant would submit that he will

vacate the premises on the closing of the schools by 31-3-1996.

Very strong objection was taken even to this course by learned

Counsel for respondents.

4. Since applicant has been in the premises for so long

and is going to be there only for so short, solely or

compassionate grounds we allow applicant to remain an

occupation of the official quarters till the evening of 31.3.1996.

After the evening of 31.3.1996 respondents will be free to take

possession of the premises. We make it clear that we have not

granted this order after considering the merits of the matter,

but only on the ground of extreme compassion.

5. Original Application is disposed of. Parties will suffer

their costs.

Dated the 14th March, 1996

S.P. BISWAS

ADMINISTRATIVE MEMBER

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CHETTUR SANKARAN NAIR(J) VICE CHAIRMAN

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LIST OF ANNEXURE

1. Annexure A1: True copy of Memo No.8/TFR dated 27.12.1995 sent by Prathibha Nath, Sr. Superintendent of Post Offices, North Division, Trivandrum(R-2) to the applicant.

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